

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 504/96

WEDNESDAY, THIS THE 27TH DAY OF MAY, 1998.

C O R A M:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

G. Mohanachandran Nair
Postman
General Post Office,
Thiruvananthapuram
residing at Lekshmi Land,
Thuruikkal P.O.
Thiruvananthapuram-31.

...Applicant

By Advocate G. Sasidharan Chempazhanthiyil

Vs.

1. Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram-695 033

2. Union of India represented by its Secretary,
Department of Posts,
Government of India,
New Delhi.

3. Senior Postmaster,
General Post Office,
Thiruvananthapuram.

..Respondents

By Advocate Mr. T.P.M. Ibrahim Khan, SCGSC

The application having been heard on 27.5.98, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant is aggrieved by the decision of the
respondents not to pay him wages for the period from 4.4.96
to 11.4.96 on the ground that he participated in a strike
and the period would be treated as dies non. The applicant
states that action was taken to deny him wages without
issuing him a notice and giving him an opportunity to show
cause against the action taken since he had actually not

...

participated in the strike.

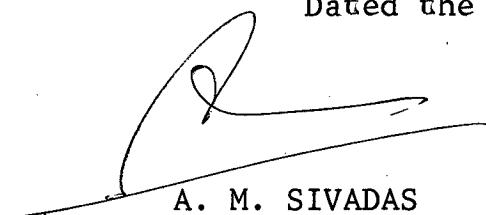
2. The respondents submit that a notice has been issued to the applicant and that a reply to the notice is awaited from him. However, the learned counsel for the applicant submits that no such notice has been received by the applicant.

3. It is submitted that the third respondent is the competent authority to take any action in this behalf.

4. Under these circumstances, we direct the third respondent to ensure that a proper notice was issued to the applicant to show cause against the action proposed to be taken in terms of A2. impugned order, if such a notice has not already been issued, and to finalise the action against the applicant only after giving him an opportunity to show cause.

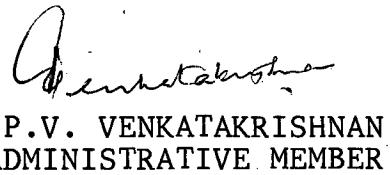
5. The application is disposed of as aforesaid. No costs.

Dated the 27th May, 1998.



A. M. SIVADAS
JUDICIAL MEMBER

KMN



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

LIST OF ANNEXURE

Annexure A2: Letter No.GEN/18-50/96 dated 15.4.1996
sent by Assistant Director(P&GA)Office
of the Chief Postmaster General Kerala
Circle, Trivandrum - 695 033.

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